

DIVISION BENCH

ITEM NO.116

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CP No.27/ALD/2023

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 2nd May, 2024

Attendance-Cum-Order Sheet of the Hearing.

| | |
|----------------------------|--|
| NAME OF THE COMPANY | SHADAB KHAN ALI & ANR. (DIRECTORS OF M/SSHANZSAB PRODUCT & SERVICES PVT. LTD.) V/SROC, KANPUR |
| UNDER SECTION | 252 (3) OF COMPANIES ACT, 2013 R/W RULE 87A OF NCLT (AMENDMENT) RULES, 2017 |

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Piyush Kesarwani, PCS : *For the Petitioners*
Sh. Gaurav Mahajan, Sr. S.C. : *For the I.T. Deptt.*
Sh. Krishna Dev Vyas, Adv. : *For the ROC*

ORDER

Ld. Counsels representing the parties are present physically.

- 1.** The reports on behalf of the ROC as well as of Income Tax Department have already been filed.
- 2.** Ld. Authorized Representative for the Petitioners states that there is no need to file the rejoinder to the reports filed on behalf of the ROC as well as of the Income Tax Department, as nothing adverse has been commented in those reports.
- 3.** As per the report of the Income Tax Department *vide* para no.10, it has also been observed that the company is being assessed regularly by the Income Tax Department and the Tax Returns are also being filed.
- 4.** Arguments heard. Order reserved.

-Sd-

**(Ashish Verma)
Member (Technical)**

-Sd-

**(Praveen Gupta)
Member (Judicial)**

2nd May, 2024

*Kavya Prakash Srivastava
(Stenographer)*